NOTIFICATION

Whereas, it is mandatory for all registered dealers to inform the Commissioner about any amendment in respect of their business activities, as detailed out in section 21 of the Delhi Value Added Tax Act, 2004 (hereinafter called the “Act”); and

Whereas it is also mandatory for all registered dealers to declare the name of manager of business, permanent account number and Importer Exporter Code (IEC) under section 95 of the Act;

Therefore I, Prashant Goyal, Commissioner, Value Added Tax, Government of National Capital Territory of Delhi, without prejudice to legal provisions under DVAT Act, 2004 and DVAT Rules, 2005, consider it necessary that the updated dealer profile of all the registered dealers should be available with the Department.

Now, therefore, in exercise of the powers conferred on me by sub-section (1) read with sub section (2) and (3) of section 70 and sub section (2) of section 59 of the Act, I direct that all the dealers registered under the Act, as on 31-03-2013, shall furnish the information online on or before 30.06.2013, using their login ID and password. For this purpose, Form DP-1 annexed with this Notification shall be used.

This Notification shall come into force with immediate effect.

(Prashant Goyal)
Commissioner, Value Added Tax
1. A. TIN

   B. Full Name of Dealer (Business Name)

   C. Ward No

   D. Date of Current Registration (DD/MM/YYYY)

2. Nature of Business:

3. Constitution of the Business

4. A. Whether opted for Composition Scheme under Section 16 of the Act

   B. Rate of Tax under Composition Scheme:

5. Annual Turnover Category

   A. Type of registration – mandatory/ voluntary?

   B. Turnover in preceding year

   C. Whether dealt in only intrastate sales/ purchases transactions during

      (i) 2010-11

      (ii) 2011-12

      (iii) 2012-13

   D. Expected turnover in 2013-14

   E. Would you deal in interstate transactions or imports/ exports in 2013-14?

6. A. PAN :

   B. If the name on PAN card is different from 1B,

      (i) then Name appearing on PAN Card:

      (ii) PAN

   C. If the dealer is a proprietorship concern

      (i) the name of the proprietor

      (ii) Proprietor’s PAN

7. Registration No., if registered

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Department</th>
<th>Registration Number</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Central Excise</td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td>Service Tax</td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td>IEC</td>
<td></td>
</tr>
</tbody>
</table>

8. Address of Principal Place of Business (to be used for service of physical notice, if any)

   Address: ________________________________

   Email Id: ________________________________

   Mobile Number: __________________________

   Fax Number: ______________________________

   Area in Sq. Mts(open): ____________________

   Area in Sq. Mts(Covered): __________________
9. List of additional places of business within Delhi and outside Delhi:

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Address</th>
<th>Date of Establishment</th>
<th>Ward Number as per address in case of branch outside Delhi</th>
<th>TIN in case of branch outside Delhi</th>
<th>Nature of use viz. Shop/ Godown/Account Office etc</th>
<th>Approx. area in square feet</th>
<th>Floor viz. Basement Ground/1st/2nd etc</th>
<th>Whether any other firm functioning from same address Y/N</th>
<th>If Yes, TIN and Ward of all such businesses</th>
</tr>
</thead>
</table>

10. List of all Bank Accounts

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Account No.</th>
<th>Bank</th>
<th>Branch</th>
<th>IFSC Code</th>
</tr>
</thead>
</table>

11. Address of third party Storage Facility being used in Delhi or outside (for Delhi Stocks), if any:

12. Exhaustive list of Commodities sold/ purchased in last year

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Name of Commodity with Commodity Code</th>
<th>Rate of Tax under DVAT</th>
<th>% of GTO in preceding year</th>
<th>Net tax contribution in last FY</th>
</tr>
</thead>
</table>

13. Security/Surety, if any, valid with DTT

<table>
<thead>
<tr>
<th>Type of Security</th>
<th>Security Description</th>
<th>Amount</th>
<th>Date of expiry of Security, if in the shape of Bank Guarantee</th>
</tr>
</thead>
</table>

14. List of Managers

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Name</th>
<th>Date of Birth</th>
<th>Father's/ husband's name</th>
<th>Address</th>
<th>Aadhaar No.</th>
<th>PAN</th>
<th>Whether Authorized Signatory</th>
<th>Yes/N</th>
<th>Name, Address and TIN of other business where interest held, if any</th>
<th>Status in that other business</th>
</tr>
</thead>
</table>

15. Particulars of person (proprietor/karta/partners/directors in the business/members of executive committee of societies, clubs etc.) having interest in business and Authorised signatories.

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Name</th>
<th>Gender</th>
<th>Date of Birth</th>
<th>Father's/ husband's name</th>
<th>Residential/Permanent Address</th>
<th>Passport No.</th>
<th>Aadhaar No.</th>
<th>PAN</th>
<th>Whether Authorized Signatory</th>
<th>Yes/N</th>
<th>Name, Address and TIN of other business where interest held, if any</th>
<th>Status in that other business</th>
</tr>
</thead>
</table>

16. Counsel Details

<table>
<thead>
<tr>
<th>Counsel Name</th>
<th>First Name</th>
<th>Middle Name</th>
<th>Surname</th>
<th>Mobile Number</th>
<th>Counsel Email Id</th>
<th>Advocate/ CA/ STP</th>
</tr>
</thead>
</table>

17. Verification

I/We __________________________________________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory ________________________________

Full Name (first name, middle, surname) ________________________________

Designation/Status ________________________________

Place ________________________________

Date ______ / ______ / ______